

**R.O.C.No.1244/2015/RG-B2**

**SENIOR CIVIL JUDGES**  
**TRANSFER &**

**POSTINGS**

**NOTIFICATION No. 42 / 2015**

**I**

The Government in G.O.Ms.No.79, Home (Courts-II) Department, dated 13.01.2012 have issued orders sanctioning the Constitution of **one** Special Sub Court to deal with MCOP cases and **one** Special Sub Court to deal with LAOP Cases (both in the cadre of Senior Civil Judge) at Tiruvallur in Tiruvallur District :

Thiru S.Murugesan, Senior Civil Judge, functioning on deputation as Secretary, District Legal Services Authority, Madurai is transferred and posted as Special Sub Judge, Special Sub Court to deal with MCOP Cases in Tiruvallur in Tiruvallur District in the said newly sanctioned Court.

Ms.P.Indhirani, Sub Judge, Tiruvallur is transferred and posted as Special Sub Judge, Special Sub Court to deal with LAOP Cases in Tiruvallur in Tiruvallur District in the said newly sanctioned Court.

**HIGH COURT, MADRAS.**  
**DATED: 27.03.2015.**

**Sd/- P.KALAIYARASAN,**  
**REGISTRAR GENERAL.**

**OFFICIAL MEMORANDUM**

Sub: Courts and Judges – Senior Civil Judges – Thiru S.Murugesan, Senior Civil Judge, functioning on deputation as Secretary, District Legal Services Authority, Madurai - Transferred and posted as Special Sub Judge, Special Sub Court to deal with MCOP Cases, Tiruvallur in the newly sanctioned Court – Ms.P.Indhirani, Sub Judge, Tiruvallur – transferred and posted as Special Sub Judge, Special Sub Court to deal with LAOP Cases, Tiruvallur in the newly sanctioned Court - Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 42 / 2015 dated : 27.03.2015.

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**I**

Thiru S.Murugesan, Senior Civil Judge, functioning on deputation as Secretary, District Legal Services Authority, Madurai, who has been transferred and posted as Special Sub Judge, Special Sub Court to deal with MCOP Cases, Tiruvallur in Tiruvallur District in the newly sanctioned Court in the High Court's Notification cited above is required to hand over charge of his post and the additional charge of the post of Judicial Officer / Chairman, Taxation Appeals Tribunal, Corporation of Madurai, Madurai, to the Principal Sub Judge, Madurai, immediately and assume charge of the post of Special Sub Judge, Special Sub Court to deal with MCOP Cases, Tiruvallur on 30.03.2015 A.N. (Monday), without fail.

As the inauguration of the said newly sanctioned Court is to be held on 30.03.2015 at 4.30 p.m. (Monday), Thiru S.Murugesan is required to report to the Principal District Judge, Tiruvallur on 30.03.2015 F.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The Principal Sub Judge, Madurai is placed in full additional charge of the posts of Secretary, District Legal Services Authority, Madurai and Judicial Officer / Chairman, Taxation Appeals Tribunal, Corporation of Madurai, Madurai, until further orders.

**II**

Ms. P.Indhirani, Sub Judge, Tiruvallur, who has been transferred and posted as Special Sub Judge, Special Sub Court to deal with LAOP Cases, Tiruvallur in Tiruvallur District in the newly sanctioned Court in the High Court's Notification cited above is required to assume charge of the post of Special Sub Judge, Special Sub Court to deal with LAOP Cases, Tiruvallur on 30.03.2015 A.N., without fail.

After assuming charge of the post of Special Sub Judge, Special Sub Court to deal with LAOP Cases, Tiruvallur, Ms.P.Indhirani, is required to hold full additional charge of the post of Sub Judge, Tiruvallur, untill further orders.

As the inauguration of the said newly sanctioned Court is to be held on 30.03.2015 at 4.30 p.m., (Monday), Ms.P.Indhirani is required to report to the Principal District Judge, Tiruvallur, on 30.03.2015 F.N. without fail, in connection with inauguration of the said newly sanctioned Court.

**HIGH COURT, MADRAS.  
DATED: 27.03.2015.**

**Sd/- P.KALAIYARASAN,  
REGISTRAR GENERAL.**